

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No.70852 of 2016

(Arising out of Order-in-Appeal No. Appeals-I/MEERUT/MST/18/14-15 dated 12/12/2014 passed by Commissioner (Appeals-I), Central Excise, Meerut)

M/s Bansal Electric Works

.....Appellant

A-116, Sector-19, Noida

VERSUS

Commissioner, Customs & Central Excise, Noida

.....Respondent

C-56/42, Sector-62, Noida

APPEARANCE:

Ms. Stuti Saggi, Advocate (Proxy Counsel) for Appellant
Shri Rajeev Ranjan, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING : 19 August, 2019

DATE OF DECISION : 19 August, 2019

The appeal is remanded. For order, see order of date in Service Tax Appeal No.51642 of 2014.

(Dictated and Pronounced in open Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

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